

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 5466
(To be answered on the 6th April 2017)**

COMMERCIAL PILOT LICENSE

5466. SHRI KIRTI VARDHAN SINGH

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) The ratio of foreign issued commercial Pilot Licensed (CPL) of Indian citizens converted by the Directorate General of Civil Aviation (DGCA) to the total number of CPLs issued by DGCA during the last three years;
- (b) Whether flight instructors are presently permitted to exercise all privileges granted to them by Aircraft Rules, 1937, if so the detail thereof;
- (c) Whether the Government has taken any steps to increase the number of flight instructors in the country; and;
- (d) If so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) Year	CPL issued
2014	896
2015	394
2016	458
2017 till 31st March	156

The data regarding conversion of foreign CPL to Indian CPL was not maintained earlier. It was started only in Aug 2015 and the ratio of foreign issued commercial Pilot Licensed (CPL) of Indian citizens converted to the total number of CPL issued are as follows:-

Year	CPL Conversion	CPL issued	Ratio
Aug- Dec,2015	44	181	0.24
2016	165	458	0.36

(b) As per provision 6 of Section-R of Schedule-II of the Aircraft Rules 1937 a flight instructor has following privileges (copy of Schedule-II is on DGCA website "www.dgca.nic.in") :-

Subject to the validity of endorsements and ratings in the Pilot's licence of which this Flight Instructor's Rating forms a part and also any endorsement on this rating, the privileges of the holder of a Flight Instructor's Rating shall be :

(a) to impart flying instructions on aeroplanes/helicopters, as the case may be, having an all-up-weight not exceeding five thousand seven hundred Kgs. and which is entered in the aircraft rating of his licence, and also on an aeroplane/helicopter having an all-up-weight exceeding five thousand seven hundred Kgs. and which is entered in his Instructor's Rating.

(b) to supervise and authorise solo flights by student pilots and supervise flying instructions imparted by Assistant Flight Instructors.

Accordingly all FIR holders exercise these privileges. In case of flying training organizations (FTO) an FTO can employ any number of flight instructors depending upon their requirements.

(c) & (d) DGCA only grants and renews the instructor rating after ensuring compliance of requirements as laid down in Aircraft Rules 1937.
